IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI PRINCIPAL BENCH

(IB)-136(PB)/2017

IN THE MATTER OF:

Rakesh Dubey

Vs.

Applicant

Applied Electro Magnetics Pvt. Ltd.

Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 29.06.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR Hon'ble President

Ms. Deepa Krishan Hon'ble Member (T)

For the Applicant/ Petitioner

Shri Sushant Kumar, Advocate

ORDER

Learned Counsel for the petitioner states that he has instructions from the petitioner to withdraw the petition.

Dismissed as withdrawn.

(CHIEF JUSTICE M.M.KUMAR) PRESIDENT

(DEEPA KRISHAN) MEMBER(TECHNICAL)

29.06.2017 V. Sethi